

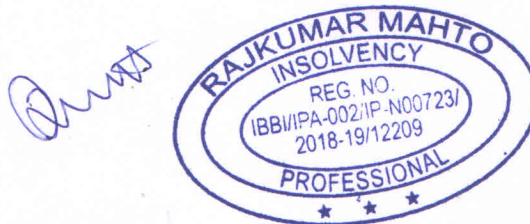
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE OSHIYA FERRO ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHREE OSHIYA FERRO ALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	5th January, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai Registration Number-225753
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100MH2012PTC225753
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. A/402, Floor No.4, Pranik chember owner Co.Op. Prem. Society Ltd, Saki Vihar Road, Andheri (east) Mumbai-400072.
6.	Insolvency commencement date in respect of corporate debtor	Order dated :16.01.2020 Received date: 21.01.2020
7.	Estimated date of closure of insolvency resolution process	16/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajkumar Mahto IBBI/IPA-002/IP-N00723/2018-19/12209
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Krishna Kewal Housing Society, Flat No. 0/16, Kondhwa Khurd, Near Domino Pizza, Pune-411048. mahrajkumar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 18, 3 rd Floor, 84 Dholakwala Building, Janmabhoomi Marg, Fort, Mumbai-400 001 Email: rp.shreeoshiya@gmail.com
11.	Last date for submission of claims	01.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in entry no.10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate Insolvency Resolution Process of the SHREE OSHIYA FERRO ALLOYS PRIVATE LIMITED vide its Order C.P.(IB) 2131/MB/C-IV/2019 dated 16th January, 2020; Copy received on 21.01.2020.



The creditors of SHREE OSHIYA FERRO ALLOYS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 1st February 2020 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 22.01.2020

Place : Mumbai

Name and Signature of Interim Resolution Professional

Rajkumar Mahto

Reg No:IBBI/IPA-002/IP-N00723/2018-19/12209

